Shri Dipen Ghosh. The Minister will read the answer because the statement has not been distributed to Members.

Separatist movement in Darjeeling District (West Bengal) by GNLF

*1. SHRI DIPEN GHOSH:t SHRI CHITTA BASU;

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Will the Minister of HOME AFFAIRS be pleased to state;

Ca) whether Government are aware that the Gorkha National Liberation Front (GNLF) has been carrying on a divisive and separatist movement in Darjeeling district (West Bengal) arid also mis-interpreting clause 7 of the In do-Nepal Treaty and has also given a call for observing the ensuing Independence Day as a "Black Day"; and

(b) if so, what steps Government are taking to check the anti-national activities of the front?

THE MINISTER OF HOME AF~ FAIRS (SHRI BUTA SINGH): (a) and (b) A statement is laid on the Table of the House.

Statement

The Gorkha National Liberation Front have been demanding the crea ttion of a State of Gorkhaland within tie Indian Union and also the abrogation of the Indo-Nepal Friendship Treaty of 1950. Article 7 of the Indo-Nepal Friendship Treaty Grants certain reciprocal privileges to Nepali citizens in India and Indian citizens in Nepal and does not adversely affect Indian citizens of Nep'ali origin. The demand for the abrogation of the Indo-Nepal Friendship Treaty is, therefore misplaced.

2. According to report available it appears that the Gorkha National Liberation Front has programme of boycotting Independence Day

celebrations on August 15 and instead would be resorting to the hoisting ot black flags and wearing of black bad. ges on that day

Ouestion

3. The law and order problem* cre'ated by the agitation of the Gorkha National Liberation Front have to be handle by the state Government. The Central Government will provide Central parliamentary forces and other appropriate assistance re-quires by the State Government in this regard. The Chief Minister of West Bengal met the Union Home Minister at Delhi on 6-8-86 and it was decided by them that the Central Government and the State Government would fully coordinate in dealing with the situation and that forces weakening the unity and integrity of the country would be dealt with firmly.

SHRI DIPEN GHOSH; Before 1 put my supplementary arising out of the statement just now read out by the Minister of State for Heme Affairs. I would like t,D draw your attention and through you of the entire House to a particular fact that on 23rd December 1983, Mr. Subhash Geisingi President of Gorkha National Liberation Front, had addressed memorandum to his Majesty. King Birendra Bir Bikram Shah of Nepal endorsing copies of that memorandum to the heads of various foreign countries including the President and the Prime Minister of India. A copy of this memorandum was released to the press on 21st March, 1985, I am not going to read the entire text of that memorandum. But in order to frame my supplementaries, I may please-be permitted to quote certain excerpts. If I cross minutes limit...

MR. CHAIRMAN: I will excuse you.

SHRI DIPEN GHOSH: Thank you. Sir, First of all. I quote one particular except wherein it has been stated that "even 36 years after Bharat Independence, the settled ethnic race of the Gorkhas of more than 6 millions is living as degraded huma,n beings in every part of the country in

[†]The question was actually askerj on the floor of the House by Shri Dipen Ghosh.

India." Thereafter, saying certain other things, it is stated that "under such cruel pressures of racial segregated atmosphere and direct denial Of jutice, liberty, equality, fraternity, etc. etc., the Gorkha National Liberation Front had to be formed to meet the cruel challenge of a series or apartheid and genocide crimes dona by the State and the Central Government of India since Bharat Independence. This was the purpose of the formation of the Gorkha National Liberation Front that wa9 mentioned in this Memorandum, mat is the apartheid and genocide crimes done by the States and the Central Government of India.

Secondly, Sir, I again quote from another part:

"Just after three years of Bharat independence, the Indo-Nepal Treaty of 21st July, 1950 and tne British-Nepal Treaty of 30th October, 1950 also did virtually nothing to repair the damaged fate of the said Gorkhas and vis-a-vis their ceaed land and territories, and revived exactly the same damaging) terms and conditions of the above said treaties and agreements of the then British Government and Nepal. And such an inhuman act ot these two merciless treaties has directly violated the very principle of right of selfdetermination proclaimed by President Wcodrow Willson in his 14-point programme on 18th January, 1918, etc.

Then, Sir, having stated this, he said again in the Memorandum:

"As such, seriously keeping in view the above mentioned unpardnable historical crimes against humanity and still unresolved question of the very political existence or future status of the said Gorkhas in the Indian Union, the above three responsible signatory counts rise—'Nepal, Bharat and Britain— Lhave been urged to abrogate the said existing Indo-Nepal and British-Nepal Treaties of 1950 and 941—R.S.

further adopt fresh new treaties for a permanent political settement of the said victimised Gorkhas as per the provisions of the Charter of the United Nations and also confirm accordingly the future status of their ceded land and territories."

Ouestion

Sir, in view of this, in the light of this statement made by the Gorkha National Liberation Front to the king of Nepal endorsing a copy of it to the Heads of our Government at the Centre, I want to know whether the Government still considers, as it has been stated in this statement, that the demand for the abrogation of the Indo-Nepal Friendship Treaty is (merely) misplaced and whether the word 'misplaced', is misplaced really and the word 'mischievous' should be used replacing the word 'misplaced'. This is my first suppementary, Sir. Now, part (b) of my supplementary ...

MR. CHAIRMAN: I will give you another chance.

SHRI DIPEN GHOSH: It is related to this, Sir.

MR. CHAIRMAN: All right. It is an important issue. I am allowing you.

SHRI DIPEN GHOSH: Part (a; of my first supplementary is this; The word 'misplaced' has been used. I have quoted from the Memorandum which the Gorkha National Liberation Front has statea. And this document, I think; our Home Ministry must be in possession of. In the light of this statement made by the Gorkha National Liberation Front, whether the demand for abrogation of this Indo-Nepal Friendship Treaty should be construed only as misplaced or mischievous. This is one.

Secondly, in the statement it is said that they are demanding the creation of a State of Gorkhaland within the Indian Union. In the light of the statement made in this memorandum, does it not betray the exact intention of the Gorkha National Liberation Front

that the present demand of a State within Indian Union is nothing cover of seceding from India ana having a separate Gorkhaland out side of India? I want to know whe ther the Government considers it to be a secessionist demand.

SHRI BUTA SINGH: Sir, I am sure you will not permit me to com ment on the observations made by the hon. Members through the reading Of that memorandum which is base less. He wanted me to say whether we would still call the abrogation of treaty as misplaced. *{Interruptions}* I can only adj to that it is not only misplaced but also uncalled for and mere is no basis...

MR. CHAIRMAN: No basis.

SHRI BUTA SINGH: Sir, this is a treaty between two sovereign coun tries and any reconsideration, review Dr replacement has to be between two sovereign countries. Therefore, indiviaual can brjnp irganisation. no in this element of abrogation. It has to be between two sovereign coun tries and so far we have not-eithy the Government of India or the Gov ernment of Nepal-come o this situation and the treaty is there. I do nof have to spell out this treaty because the relevant clauses have been cussed in this House earlier also and the hon. Members are quite aware these two clauses, the clause the clause 7, are instrumental j_n giv ing certain privileges to the people Nepal of Nepali origin and the> Nepalese people in this country and the Indian people in that country have recipro cal privileges which are being enjoyed by the people of both the sovereign count ries and there has not been any ques tion on that. Therefore. it will bfe uncalled for if I have to respond to the supplementary which the hon. Member has stated. No individual, no organisation other than the two sovereign countries can touch the treaty. (Interruptions). T am at th« moment answering the supplement ary of Mr. Dipen Ghosh. In case you have anything to ask I will 1»e only too happj to answer your supplemen

tary after I have replied to Mr. Ghosh. The hon. Member has asked whether the demand for G^ikhaland, which is described by the GNLF as a demand within the Indian Union, is being supported. If I can really read the intentions of those who are making this demand, it j_s difficult for me. Let the State Government bring out whether they have any information before them. Only then -an we consider that thing. (Interruptions).

MR. CHAIRMAN; Please wait. I am going to allow a few supplementaries.

SHRI DIPEN GHOSH: mv supplementary specific, was verv namely, whether the Govprnment in the light ,pf what has been stated in this memorandum, considers that the demand for the creation of a separate State within the Indian Union is a cover for ultimately seceding from India and creation of a sep-. arate State outside India, because the intention of the GNLF is very clear in the Memorandum that their complaint about ceded land and territory and that is why they have made a Memorandum \o the King that the previous position Nepali should be restored. The right of selfdetermination they have demanded. That was my first supplementary, which hon. Home Minister has not replied to. The other thing which I specifically wanted to know in the light of what has been stated in this Memorandum is whether even the demand for abrogation of the treaty is not simply misplaced,, but whether it is considered as mischievous that also I ■wanted to know. That reply has not come forth from the Union Home Minister. Will he please, first of all, specify it, then I will put my second supplementary?

MR. CHAIRMAN: Mr. Prime Minister. SHRI RAJIV GANDHI: No, Sir. I have got to make a statement in the Lok Sabha.

SHRI BUTA SINGH: Sir, it will not be proper to impute motives but what I have said is that we do not consider

this demand for the abrogation of the treaty as called for. M does not lie. Therefore, how will it improve the situation if I have to call so many namss •which the hon. Member wants me to do. I cannot do it. Let the State Government give its appreciation and we will discuss with the State Government.

SHRI ATAL BIHARI VAJPAYEE: What is your appreciation?

SHRI BUTA SINGH: One appreciation is that the treaty cannot be abrogated by any individual or organisation other than the two sovereign States. (*Interruptions*)

SHRI DIPEN GHOSH: Before I put my second supplemental I want to give an explanation because the Miner of Home Affairs knows that when the Chief Minister of West Bengal met him, I was also present in that meeting, and he was given the appreciation of the Chief Minister of West Bengal. It is not that he was not given the appreciation. It is in the estimate of the Chief Minister and the Government of West Bengal that the demand of abrogation of Indo-Nepal Treaty is mischievous, is anti-national. So, it is not that he does not know the appreciation of the Government of West Bengal.

MR. CHAIRMAN: What the Home Minister said was that it cannot be abrogated; this treaty between the two sovereign States cannot be 'abrogated. That is what he said.

SHRI DIPEN GHOSH: My specific question was over the word 'misplaced' and whether the word 'misplaced' should be replaced by the word 'mischievous'.

MR. CHAIRMAN: It is your view: you can say.

SHRI BUTA SINGH: My problem is that there was a complete agreement between me and the Chief Minister. I do not know wfiy TSe hon. Member is trying to upset the arrangement which we have worked out.

SHRI DIPEN GHOSH: No, I am not trying to upset this.

MR. CHAIRMAN: You have opened the door for a large number of sup-plementaries.

SHRI DIPEN GHOSH: My second supplementary is again basing on the memorandum submitted by GNLF to the King of Nepal with copy to Government of India. Copy of this memorandum was endorsed to His Majesties the Kings and Her Majesties the Queens of different countries in the world, including Bharat, Nepal and Great Britain, for seeking rightful opinion and their helping hands to raise this burning ethnic issue of Gorkhaland in the Security Council and General Assembly of the United Nations and before the International Court of Justice and European Commission on Human Rights. So. Sir, this Gorkha NationaTLiberation Front has sought.-=it is clear from this memorandumhelping hand from foreign countries to raise this issue in the Security Council and General Assembly of the United Nations and in the International Court of Justice. In the light of this, I want to know whether the Central Government considers this particular action as anti-national.

SHRI BUTA SINGH: The so-called memorandum was never entertained and we just rejected it out of hand; it does not lie here.

SHRI DIPEN GHOSH: My question is whether you consider it anti-national.

SHRI BUTA SINGH: When we said we do not accept it, there is no question of further comments on it.

SHRI DIPEN GHOSH: You tell me, if an organisation stationed in India... (Interruptions).

MR. CHAIRMAN: You asked his opinion and he said that he has rejected it. That is the end of it.

SHRI DIPEN GHOSH: But whether he considers it anti-national act.

i MB. CHAIRMAN: You are asking lor Minister's opinion he said he has rejected *it*.

SHRI DIPEN GHOSH": Should I construe that he is dodging it?

MR. CHAIRMAN: Yes, Mr. Chitta Basu. His name is first.

SHRI CHITTA BASU: Sir, on the statement made by the hon. Minister I want to draw your attention to paragraph 2. Paragraph 2 of the statement does not contain all the facts. Whatever it contains, it is very inadequate and also selective. Therefore, it is necessary for the House to know, in brief, some of the very relevant facts in . connection with this movement. GKLF gave a call for 108 hours' bandh which ultimately resulted in violence. They burnt copy of the Indo-Napal Agreement of 1950. They have given a call for boycotting the celebration of the Independence Day, tomorrow and to raise black flags as a mark black day.

'The declared Gorkhaland wil 1 1 1 1 e established by 1987 by all means'. They have approached, as has been mentioned by Shri Dipen Ghosh, certain foreign countries and the U.N. Lastly, Sir, they have made an appeal t_0 the Gorkhas in the Indian Army to extend their support to this movement. Against these facts, some very important and significant aspects emerge. Those significant aspects, to be very brief, are: one ...

MR. CHAIRMAN: Question please.

SHRI CHITTA BASU: Sir, you have yourself admitted that this is a very important question. I will be very brief. Don't worry.

MR. CHAIRMAN: Question now.

SHRI CHITTA BASU: Three aspects of the question are involved. One is, the genesis of the movement. The second aspect is, the present character of the movement. Third is, considerable political and administrative fall out of the movement. Having regard to these aspects of the question, may I know from the hon. Minister whether the Government of India would consider the whole

movement m all its political aspects and is prepared to take certain measures at the political level to contain this movement which is based on highly emotive and ethnic consideration? In this regard, will the hon. Minister make it very clear that the domain of the State Government is the question of law and order. But the political aspect which I have mentioned falls widiin the domain of the Union Government. Would the Union Government exerciSe the authority within its domain to take appropriate action and consider this movement in totality, the total effect of this movement as anti-national, separatist and prejudicial to the interests of the nation, to the unity and integrity of the country? Will the Government take appropriate action to prevent any dangerous fallout in other parts of the country.

SHRI P. CHIDAMBARAM: Sir, the Government ig aware of the genesis of the GNLF. (Interruptions). Sir, as far as the Government of India is concerned, on the basi,3 of the discussions with the Chief Minister of West Bengal held on the 6th of August[^] 1986, there are no differences between the Government of West Bengal and the Government of India regarding the present character of the movement and there are no differences about the possible administrative fallout which the movement is likely to cause. In fact, I would most respectfully invite the attention of the hon. House, t,3 one sentence in the statement released after the meeting. I auote:

"It was decided that the Central Government and the State Government will fully co-ordinate in dealing with the situation and it was decided that the forces weakening the unity and integrity of the country will be dealt with firmly."

I can only hope and I believe this to be true, although some doubt is sought to be cast, that the Government of West Bengal, will also stand by this statement and tog. her we will deal firmly with any force weakening the unity and integrity of the country.

GURUPADASWAMY: SHRI M. S. Sir, it is fantastic and extraordinary to go through the memorandum and it is a clear case of violation of all those things which we, a_s a nation, stand for Sir. I expect there is perfect coordination between the Government of India and the Government of West Bengal on this. I hope there is no difference of opinion in the both the Government measures taken by to see that this threat is aliminated. What pained me most was, why the Government of India has not so far condemned this kind This i_R an antiof a threat openly. national act. Tn the face of boycott of our Independence Day and the threat of. hoisting black flag, why, I want to know, the Government of India has not taken steps to see that such things are not there tomorow. It is not the first time. T remember, when in Kashmir a black flag was hoisted by certain extremists. it set the whole House into hieh-temper. Why is such a thing happening again not receiving kind of attention, the kind of denouncement on the par; of the Government of India and also the part of the West o_n Bengal Government?

SHRI P. CHIDAMBARAM: Sir. as the previous hon. Member mentioned, the movement i_s based on demands which have an ethnic and motive in appeal. But the py repeatedly referring to a memorandum which we have rejected and we reject today, I most humbly appeal, please do not give any status to that memorandum. That memorandum is not a political charter, it is not worthy of comment, we rejected it then and we reject it now. As far as hoisting black flags. ...

SHRI ATAL BIHARI VAIPAYEE; That memorandum was given to you in 1983.

SHRI P. CHIDAMBARAM: As far as hoisting black flag and protests are con-

corned, these have to be met politically. You cannot deal with the movement, which says we will hoist black flags, as a mere law and order problem. It is, therefore from this point of view that we say that the Government of India and the Government of West Bengal stand together in this matter. Why should we try to draw any difference between the two Governments? All of us owe a duty to ourselves and to the country to meet this movement politically and we will meet it politically. Let Us not reduce it to a mere law and order problem. It is to be met politically and we will meet it politically.

Question

थी प्रटल बिहारी वाजपेची :समार्जातजी, मझे ताज्जब है कि इतने गंभीर मामले पर सरकार की ब्रोर से किस तरह के जवाब दिए जा रहे हैं । 1983 में सी-काल्ड मैमोरेंडम दिया गया , 1985 में यह मैमोरेडम प्रकाशित हुआ। सरकार को उसी समय यह मैमोरंडम मिला । क्या सरकार ने सी-दााल्ड गोरखालैंड सिंबरेशन पंट के नेता श्री को बल कर उनसे इस बारे में ब तचीत की ? क्या उन्हें चेतावनी दी कि इस तरह के मैमोरंडम में भारत सरवार पर नर-संहार का घरोप लगाना बर्दास्त नहीं किया ज एगा । मैं ज मना चाहता है कि सगर इस मामले पर पहले ध्यान दिय गया होता तो वहां पर यह क्यों नौबत आती ? वहां हिनात्मक उपद्रव हो रहा है जिसमें गोलियां चल रही हैं, लोग मर रहे हैं पंजाब में इस तरह की मलती पहले हो चुक है झाज उस मैंगोरंडम की चर्चा की जाए या स का जाए , यह नोई महत्व की दाहा मही है । सवाल यह है कि जब इस तरह का धातक मैमोरेंडम उरकार के ध्यान में द्या गढ़ा तो रोक्याम की कार्यवाही क्यों नहीं की गयी ? क्या रूएकार के पास इसका

संतोषजनक जवाब है ? या जवाब यह है कि दार्जिलिंग में कांग्रेस आई० इससे जुड़ी हुई है और राजनीतिक कारणों से उनके खिलाफ कोई कार्यवाही नहीं की गई, न उनसे जवाब-तजब किया गया, न उनको चैतावनी दो गई।

श्रो मजन लाल : मैं पृष्ठना चाहना हं कि ला एण्ड ग्रार्डर की प्राव्लम स्टेट की है...

MR. CHAIRMAN: You are not Minister yet. You may be made Minister later. Now the Minister has reply.

आरे बुटा सिंहः सभापति जी, मुने इस बात का दख है कि वाजनेयी जी जैसे बरिष्ठ नेता ऐसे राष्ट्रीय सहस्त्रामं प्रशन को भी पार्टी स्तरपर जाता चाहते हैं जबकि पश्चिमी वंगाल में वहां की सरकार और वहां की क्लिंग पार्टी घोर कांग्रेस पार्टी इस बात पर सहमत हैं। उनमें कोई ग्रन्तर नहीं है। हमारी महय मंत्री जी से बात हुई है, वहां की ें का प्राप्तिको बताया भी है कि वहां के मुख्य मंत्री जी से बात चीत हुई है। प्रमी तक मेरी जानकारी में कोई ऐसी सुवना नहीं आई जहां से ऐसा ब्याभास भी हो कि कांग्रेम (ब्राई०) ने राजनीतिक दष्टि से ऐसा माना हो कि यह ऐसे लोगों का साथ दे रही है। मैं समझता हं वाजवेयी जी शायद अखबारों में छपे हुए प्रोनेगेण्डा से प्रेरित हो कर यह बात कर रहे हैं। उनको मालम नहीं है कि यह वस्तु-स्थिति नहीं है।

दूसरे आपने मेमोरेंडम की बात कही कि 83 में मिला ग्रीर 85 में छना भारत सरकार ने बात क्यों नहीं की , क्यों नहीं बलाया । आप बड़े उदार हैं, बड़े मेहरवान हैं। हमगे तो बात करने का प्रयास भी नहीं किया तो भी पूरे बंगाल की प्रेस ग्रीर पूरी मार्केसिस्ट पार्टी हमारे पीछे पड़ गयी कि

ग्राप उनसे क्यों बात कर रहे हैं। (ब्यवधान) हमने यहां इसी सदन में कहा कि यदि कोई भी स्टेप हमें लेना होगा, बात करनी होगी या कोई इन्टरवेंशन करना होगा तो हम राज्य सरकार के माध्यम से उन्हीं की सहायता से करेंगे। म्राज भी हमारा यहीं स्टेण्ड है । हम राज्य सरकार के सहयोग के साथ ही इस समस्या का समा-धान करते के लिए तैयार हैं।

को सहल बिहारा बाजनेवी : अन जाप समझ रहे हैं कि दाल में कुछ काला जरूर है।

श्रो बटा सिंह : व जपेयी जी को यह मालम नहीं है कि यहां तो दाल ही नहीं है काली कैसे होगी .

SHRI SATYA PRAKASH MALAVIYA; Sir, the Minister has admitted, in his statement that the Gorkha National Liberation Front has been demanding the creation of State of Gorkhaland within tho Indian Union. But he is completely silent 'about the reaction of t>ne Government towards this demand. Sir, the source of my question is the Indian Express dated 22nd May 1986 and my question is: Is it a fact that Mr. Geising, the socalled leader of Gorkha National Liberation Front, some time back sent a telegram to the Prime Minister warning of bloodshed in Darjeeling if the unconstitutional West Bengal Government does not quit the area of the Gorkhas forthwith?

MR. CHAIRMAN; Is it a fact?

SHRI P. CHIDAMBARM: Sir, I have no information about a telegram sent by Mr. Geising to the Prime Minister. Therefore I cannot answer that question.